

(P.W.D.)

Application Under Section 19 of the
Central Administrative Tribunal Act, 1985.

Date of filing : December, 1987.

Registration No. -----

Registrar.

In the Central Administrative ~~Tribunal~~ Tribunal
Additional Bench at Allahabad.

Shri Jagdish Prasad Gupta Applicant

And

1. Union of India through Post
Master General, U.P. Lucknow.
2. The Director Postal Services, Kanpur.
3. The Superintendent of Post Office, Banda.

..... Respondents.

1. Details of Applicant-

1. Name of the Applicant - Jagdish Prasad Gupta
- ii. Name of the father - Shri Mannoo Lal
- iii. Age of the Applicant - 50 Years.
- iv. Designation of the - Branch Post master
applicant. Singhpur, Dist. Banda.
- v. Office address - -do-
- vi. Address to Service - -do-
of notices.

(G.D.T.G.T.M.P.)

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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No.1235/87

Jagdish Prasad Gupta

applicant.

Versus

Union of India and others

Opp parties.

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M.

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985. The applicant has challenged the order dated 20.10.1987 passed by the Superintendent of Post Offices Banda informing the applicant that the matter concerning his appointment as departmental post-man has been decided in the past and it is not possible to take any action at this stage.

2. The case of the applicant is that while working as Extra Departmental Branch Post Master at Singhpur Branch Office, District Banda, he appeared in ~~the~~ examination held on 13.2.1959 for the selection of departmental post-man and he was declared successful vide memo dated 29.9.1959 (copy annexure 1); that although the name of the applicant in the combined list is at sl.no.3, he has not been given any appointment while candidates at sl.no. 1,2,4,5,6, and 7 have already been given promotion on regular basis; that the applicant submitted a representation on 27.8.62 without any result; that on 22.3.82 he submitted a combined appeal before Post Master General, Lucknow, Director Postal Services Kanpur, and Superintendent of Post Offices Banda and the applicant has ~~been~~ informed vide

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letter dated 20.10.1987(copy annexure 4) informing the applicant that no decision is possible being the matter already decided.

b We have heard learned counsel for the applicant on the point of limitation as the letter dated 20.10.1987 discloses that the matter was finally decided on an earlier date. The applicant appears to have withheld the final decision in the matter and we are of the opinion that it is a belated application, filed beyond the period of limitation prescribed under Section 21 of the A.T. Act XIII of 1985.

The application is dismissed at the admission stage.

John
A.M. 27/2/88

John
27/2/88
J.M.

J.S./2288